

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
HYDERABAD

C.P. No.130/2000 in OA.No.1285/1999.

DATE OF ORDER: 23-10-2000.

Between:

M.Thiruvengalam, s/o M.V.Rangacharyulu,
Junior Telecom Officer, C-DOT Exchange,
Anakapalle-531 001.Applicant

and

1. The Chief General Manager,
Telecommunications, AP Circle,
Nampally Station Road, Hyderabad-500 001.
2. The General Manager, Telecom District,
Visakhapatnam-530 050.Respondents

COUNSEL FOR THE APPLICANT :: Mr.N.R.Srinivasan

COUNSEL FOR THE RESPONDENTS : Mr.V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN
THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.N.R.Srinivasan, learned Counsel for the
Applicant and Mr.V.Rajeshwar Rao, learned Standing Counsel
for the Respondents.

2. The Order of this Bench dated 13-6-2000 passed
in OA.No.1285 of 1999 should be implemented in 10 days
from today.

3. With the above direction, the CP is closed.


(R.RANGARAJAN)
MEMBER (A)


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 23rd day of October, 2000

Dictated in the Open Court

DSN

